NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 PM

> PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

: CA/5/2017

PETITION NUMBER

: CP/510/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: VEESONS ENERGY SYSTEMS PVT LTD

UNDER SECTION

: 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1). ANANT MERATHIA

Come &

Original Applicant

2 S. SRINIVASAN

IRP

3. E. OMPRAKASH.

financial Oreditor

(Seniof Coursel).

IB V.19. KARTHIK.

CRamalingan Allowater

ORDER

Sr. Counsel for the Financial Creditor, Counsel for Corporate Debtor and IRP Shri S. Srinivasan in person are present. The IRP has constituted a committee of creditors (CoC). The committee vide its decision dated 19.7.2017 has proposed to appoint RP Mr. R. Ragavendran. We take the same on record and order the Registry to make a reference to IBBI for confirmation of the name of the RP as proposed by the CoC.

It is also on record that vide order dated 26.7.2017, the IRP viz., S. Srinivasan has been permitted to continue with the assignment till a new RP is appointed. Further, the IRP has raised his concerned in relation to some of the issues pertaining to the discussion on recommendation of the name of RP, with regard to which he has already sent letter dated 25.7.2017 to IBBI. While sending the reference to the IBBI, the Registry is directed to attach the letter of IRP with the same for information in IBBI. If the Operational Creditor has any objection to the same, they may send the same to IBBI. Put up on 16.8.2017 at 10.30. A.M.

S. vijagetem.

(S. Vijayaraghavan) Member (Technical) (Ch. Md. Sharief Tariq) Member (Judicial)